

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 804
(To be answered on the 6th February 2020)**

REPLACEMENT OF OLDER GENERATION AIRCRAFTS

**804. DR. BHARATIBEN DHIRUBHAI SHIYAL
SHRI SHANKAR LALWANI**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has fixed any time limit to replace older generation aircrafts and if so, the details thereof;**
- (b) whether older generation aircrafts of various companies are still in operation and if so, the airlines-wise details of the number of older generation aircrafts still in operation;**
- (c) whether the Government has taken any action against these airlines; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) to (d) The service life of the aircraft is defined by the manufacturer of the aircraft in terms of design, economic life, pressurization cycles etc. The Directorate General of Civil Aviation(DGCA), is the safety regulator for civil aviation and does not fix any time limit/service life for Aircraft. The owner/operator is responsible for the continued airworthiness of an aircraft and has to ensure that no flight takes place without a valid Airworthiness Certificate. DGCA does not allow aircraft to operate beyond their service life and without valid Airworthiness Certificate.
